MINISTRY OF INFORMATION AND BROADCASTING

NOTIFICATION

New Delhi, the 15th September, 1997

S.O. 655(E).—In exercise of the powers conferred by sub-section (2) of section 5B of the Cinematograph Act, 1952 (37 of 1952), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Information and Broadcasting in No. S.O. 836 (E) dated the 6th December, 1991, namely:

In the said notification, in paragraph 2, after item (vi) and the entry relating thereto, the following item and entry relating thereto shall be inserted, namely:

"(vi-a) scenes tending to encourage, justify or glamourise consumption of tobacco or smoking are not shown."

[No. 808/4/96-F(C)]

RAGHU MENON, Jt. Secy.

FOOT NOTE :— The principal notification was published, vide S.O. No. 836 (E) dated the 6th December, 1991 in the Gazette of India: Extraordinary Part II, Section 3, Sub-Section (ii).